

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Review Application No. 36 of 1998
(in Original Application No. 1318 of 1997)

New Delhi, this the 10th day of July, 1998

Hon'ble Mr. N. Sahu, Member (Admnv)

Dina Nath Rajpal, AE Retd., S/o late
Sh. Khem Chand Rajpal, R/o N-83,
Kirti Nagar, New Delhi-15

- APPLICANT

(By Advocate - Applicant in person)

Versus

1. Union of India; through
Secretary, Ministry of Defence,
New Delhi-01.
2. Chief Engineer, Delhi Zone, Delhi
Cantt-10
3. Sh. G.P. Saha, AO II : Through
Chief Engineer, Delhi Zone, Delhi
Cantt-10

-RESPONDENTS

(By Advocate Shri R.P. Aggarwal)

O R D E R (Oral)

By Mr. N. Sahu, Member (Admnv)

This is an application for review. The grievance of the applicant is that the respondents have deducted a sum of Rs. 8723/- out of Rs. 13,515/- which was the amount claimed on account of leave encashment. He states that this was done without notice and without explaining the reasons. In fact in Appendix-A details of recovery for 105 days was spelt out. The applicant states that leave has been regularised and there is no case for any deduction. Although strictly speaking it is not a case for review, in the interest of justice and after hearing Shri Aggarwal, learned counsel for respondents, the respondents are advised in accordance with the direction in the last part of the order dated

5.1.1998 in O.A. 1318/97, to discuss the issue with the applicant who will place before them his claim and if they find any error in the recovery they shall refund the recovery immediately. The applicant shall report ^{to} the respondents on 20.7.1998. If the respondents are not convinced about the reasons adduced by the applicant for refund of the amount, the respondents shall pass a reasoned order. The R.A. is disposed of.

(X)

Order dasti.

N. Sahu
(N. Sahu)
Member (Admnv)

rkv.